

Sale of Sugarcane below fixed price

132. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the growers in some of the States were forced to sell sugarcane at the lowest price despite stationery price fixed by Government;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by Government to force the sugar mills to pay stationery price to the Sugarcane growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No complaint has come to the notice of the Central Government where a sugar factory in the organized sector has paid cane price at a rate lower than that statutorily fixed by this Government for that factory for the year 1977-78 under clause 3 of the Sugarcane (Control) Order, 1966.

(b) Question does not arise.

(c) Question does not arise.

Re-allotment of Government Accommodation to Government Servants Owning Houses

133. SHRI MUKHTIAR SINGH MALIK:

SHRI G. M. BANATWALLA:

SHRI RAJE VISHVESHWAR RAO:

SHRI SHYAM SUNDER GUPTA:

SHRI KANWAR LAL GUPTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the priority date of House-owning Government Employees

who have been made eligible for allotment of Government accommodation has been refixed as 1st June, 1977 for the allotment of Government accommodation to them; if so, the reasons and background thereof;

(b) whether Government are aware that by fixing this priority date, the house-owning Government servants will not get Government accommodation at all and that it will nullify the Government order making the House-owning Government servants eligible for Government accommodation;

(c) whether some House-owning Government employees are still allottees of Government accommodation on normal rent;

(d) whether the Ministry of Law was consulted in the matter before the issuance of the orders; and

(e) if so, the steps taken or proposed to be taken by the Government to rectify this anomaly?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Priority date of house-owning officers was fixed as 1st June, 1977, as these officers were declared eligible for allotment of General Pool accommodation with effect from this date. The chances of such officers getting allotment depend upon availability of quarters in different types.

(c) Yes, Sir, in respect of those whose income from their own houses does not exceed Rs. 1000 per month and those in exempted categories.

(d) Yes, Sir.

(e) Does not arise, as there is no anomaly.